

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.01  
I.A.No.236/2024 in  
C.P.(IB)No.112/BB/2023**

**IN THE MATTER OF:**

Antony Augustine & Ors. ... Petitioners  
Vs.  
M/s. LGCL Urban Homes (India) LLP ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Varun.S  
For the Respondent : Shri Rithwick Ganesh  
For I.A.236/2024 : Shri Abhijit Atur, Adv., for Applicant  
For the Res.in IA.236/2024 : Shri Nikhil Mehndiratta

**ORDER**

**I.A.No.236/2024:**

1. Heard the Ld. Counsels appearing for both the parties.
2. Shri Abhijit Atur, Ld. Counsel appearing for the Applicant has filed the vakalath along with the NOC letter obtained from the Professional who previously appeared in the Application vide Diary No.4167 dated 16.07.2024. The same is taken on record.
3. In compliance to Order dated 23.04.2024, Ld. Counsel appearing for the Respondent has filed his objection vide Diary No.3906 dated 05.07.2024. The same is taken on record.
4. List the case with C.P. on **19.08.2024**.

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
T. KRISHNAVALLI  
MEMBER (JUDICIAL)**